Corrigendum

New Delhi, the 24th April, 2020

In the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 17/2020-Customs, dated the 25th March, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 215 (E), dated the 25th March, 2020, in the Table,—

(i) in S. No. 84, in column (4), for “9.10”, read “4.50”;
(ii) in S. No. 93, in column (4), for “2.70”, read “1.40”;
(iii) in S. No. 122, in column (4), for “9.10”, read “4.50”;
(iv) in S. Nos. 266, 267, 273, 274 and 283, in column (4), for “3.60”, read “1.80”;
(v) in S. No. 291, in column (4), for “2.70”, read “1.40”;
(vi) in S. No. 293, in column (4), for “3.60”, read “1.80”;
(vii) in S. No. 334, in column (4), for “0.5”, read “0.3”;
(viii) in S. No. 368, in column (4), for “3.60”, read “1.80”;
(ix) in S. No. 412, in column (2), for “120249”, read “720249”.

[F.No.354/199/2009 –TRU (Pt.-I)]

(Gaurav Singh)
Deputy Secretary to the Government of India.